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NOTIFICATION

The 27th August, 2020

No. LA/Bill-6/2020. — The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 27th August, 2020 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

BILL NO. 6 OF 2020

(As introduced in the Legislative Assembly on 27th August, 2020)

THE ARUNACHAL PRADESH SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL 2020.

A

Bill

further to amend the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983 (Act No. 6 of 1983).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy First year of the Republic of India as follows:-

1.	(1) This Act may be called the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act 2020. (2) It shall be deemed to have come into force with effect from 1 st April, 2020.	Short title and commencement
2.	In the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983, after section 3, the following section shall be inserted, namely:- “3A. Notwithstanding anything contained in section 3, the salary payable to the Chief Minister, Deputy Chief Minister, Ministers (including leader of opposition), Minister of State and Deputy Ministers under Section 3 shall be reduced by thirty percent, for a period of one year commencing from 1 st April, 2020, to meet the exigencies arising out of Corona Virus (Covid-19) pandemic”.	Insertion of new section 3A

K. Habung
Secretary,
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Arunachal Pradesh,
Itanagar.